

GOVERNMENT BILLS**THE PREVENTION OF FOOD ADULTERATION (EXTENSION TO KOHIMA AND MOKOKCHUNG DISTRICTS) REPEAL BILL, 2002**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Repeal Bill, 2002.

The question was put and the motion was adopted,

SHRI A. RAJA: Sir, I introduce the Bill.

MR. CHAIRMAN: Let us now take up further discussion on the Medical Termination of Pregnancy (Amendment) Bill, 2002. Now, Mr. Sarath Kumar.

THE MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) BILL, 2002 -- Contd.

SHRI R. SARATH KUMAR (Tamil Nadu): Thank you Mr. Chairman, Sir. It is a proud moment for me to make my maiden speech today in this august House. I belong to the film industry. Like our hon. Minister for Health and Family Welfare, Shri Shatrughan Sinha, who had introduced his maiden Bill in this House, I am also delivering my maiden speech today in this august House. We belong to the same profession. When I stand today before the hon. Chairman and the august House, I am reminded of the days when I entered the film industry. Sir, by the time I entered the film industry, the hon. Minister was already there. He was a part of the team. The hon. Minister was there but we could not come close. Here, we have become closer. Now, I am making my maiden speech on this Bill, the Medical Termination of Pregnancy (Amendment) Bill. I am very proud to support this Bill which has been introduced by none other than my colleague in the industry, hon. Minister, Shri Shatrughanji. I congratulate him. A man from the film fraternity has taken charge of Health, which is of utmost importance in this country.

Before I proceed further, I would like to place on record my deep sense of gratitude to my party President, my mentor, philosopher and guide, Dr. Kaiaignar Karunanidhi, for having bestowed this opportunity on me to represent the people of Tamil Nadu and the country as a whole. I thank him and I am sure he is blessing me from Tamil Nadu. He must be listening to me. He must be thinking in his mind that I am making my maiden speech here. I also wish to thank my fans, without whom I would not have got popularity in films and then, of course, in politics. I thank my fans and all the party workers who have been supportive in bringing me to this august House.

Now, I am glad that I have got an opportunity to express some of my observations and give some suggestions on the Bill that has been introduced by the hon. Health Minister. There has been an extensive discussion since yesterday on this Bill. Most of the Members who participated in the discussion are women. This clearly shows the concern of the women Members of this august House for women in the society.

The Medical Termination of Pregnancy Act, 1971, clearly indicates that the performance of MTP should be done only under legally permissible circumstances and it also deals with penalties for violation of the law. The present Amendment, which is under consideration of the House today, brings major amendments to the parent Act of 1971. The main objectives of the amendments are: to change the crude expression 'lunatic' to a more civilized expression 'mentally ill person.' This, definitely, is a very encouraging move. I would say that it is a good gesture and it is a very civilized expression that has been used for the underprivileged in our society. I definitely commend the hon. Minister for this wonderful change.

The other major amendments are : De-centralised arrangement for approval of the MTP centres, stringent punishment for unqualified persons who carry out MTP and stringent punishment for running of unauthorised centres for MTP. With all these welcome amendments, the Medical Termination of Pregnancy (Amendment) Bill, 2002, has the major objective of reducing the maternal morbidity and mortality. Sir, I would like to mention here that, according to the latest National Family Health Survey, the Maternal Mortality Rate in India is 540 per one lakh child-births, which is an alarming figure when compared to developed countries. In the case of developed countries, the Maternal Mortality Rate is just 7-8 per one lakh

child-births. This condition is due to untrained medical practitioners and unhygienic conditions that are prevalent in the country. It is heartening to note that the present amendment provides for effective regulation of places and persons involved in the medical termination of pregnancy and it provides for severe punishment for the unauthorised. I strongly support the Bill.

I would like to stress on some of my suggestions and observations. There are many laws which had been enacted by the Parliament, But how many of them are implemented effectively? If you ask me, I would definitely say, I would vehemently say, I would authoritatively say that laws are not effectively implemented in our system. I would like to request the hon. Minister to take care that the laws are implemented properly. I would like to quote a few examples of the laws that exist in this country, but are not effectively implemented. I may slightly deviate or go in aberration to point out how laws are not adhered to in this country. Sir, I belong to the film industry. I have acted in eighty-nine films. I have been watching films right from college days, and have been following the industry. The industry had been in a very healthy state. Now, to prevent the Video Piracy, the Copy Rights Act is there, but it is not implemented properly. The film industry is slowly dying. It is dying because the effective implementation of laws is not there. The film industry is paying lots and lots of entertainment taxes, and is slowly dying. Sir, I am deviating from the subject, but I would like to say in Parliament that if the laws are implemented in the right perspective, we could achieve the goals and aims of the laws.

The other thing I would like to mention here is about the reasons for such deaths. I would like to draw the attention of the hon. Minister to the poor conditions of Government hospitals, which are supposed to serve the poor. They are not equipped well. They do not have proper facilities, equipments, drugs and medicines. There are no sufficient resources to run the Government hospitals. Once, I was returning from Ooty after completing my shooting schedule. I saw an accident on the way. I took three injured people to a Government hospital. I am ashamed to say that that seemed to be a mortuary rather than a hospital. The conditions of Government hospitals should change. The poor people cannot afford to go to private hospitals because they can't bear the exorbitant cost of treatment. The unauthorised termination of pregnancy is done in such hospitals. These hospitals lure the poor people. They lure the uneducated people to come

and get the termination done. Of course, the monetary benefit goes to the hospital. Then, there are loopholes in the investigation system. There is poor prosecution of wrong-doers. I would like to request the hon. Minister to take effective measures so that laws could serve their purpose.

In this connection, I would like to bring to the notice of this august House that the other major issue in our country is "sex selective termination", on which Savitaji and some other hon. Members have spoken extensively. Foetus sex determination by misuse of ultrasound machines has become a common practice in our country. The consequence has been, a high rate of abortion of female foetuses. In Delhi, one in seven female foetuses are aborted currently.

The overall sex ratio in our country is adverse to women. There are only 933 women per 1000 men. The average is much lower than 933 in several States. I am told, in Punjab, it is 733. I may be corrected, if I am not right. Distortion of sex ratio has serious demographic and social implications. Reduction in the female population may result in serious shortages of human power in several sectors of employment. Women may become scarce, and we may not have, if you see the lighter side of it, heroines to work with in our country. So, this is a very serious demographic situation that we are facing. Its social implications will be very high. In future, we may not have women Members here. So, we should take... (*Interruptions*)... So, there is an urgent need to prevent the occurrence of such a disastrous situation in our country.

Sir, the Act states that the punishment will be imprisonment for two to seven years. I think it should be more than that. I want to know why POTA cannot be applied to this. This is also another form of annihilation of human resources. Terrorism kills, people, and these unethical practitioners kill women. Why cannot POTA be applied to them? They are annihilating the entire society of women. There will be no women in the country. It is another form of terrorism in our country. I think the Minister should take cognisance of this and take stringent measures to see that these offenders are brought to book and are punished. I would like to go a little further to say that their photographs, their names and the hospital names should be gazetted and sent all over the country as is done in the case of criminals who are wanted. Then only these unethical practitioners will stop killing female foetus and will stop killing the women of our country.

Sir, I am given to understand that the Health Minister is proposing to place the Pre-natal Diagnostics Amendment Bill before the Parliament. I, therefore, place my request before the hon. Minister to bring in suitable amendments in the present PNDA Act to curb sex selective pregnancy termination and sex selective pre-implantation genetic methods. This will send a positive social message on the security and dignity of the girl child and the need for creating a conducive social environment for her survival. It will also send a powerful warning to the unethical practitioners who are abusing medical technology.

Before I conclude, I would like to mention that my mentor, my philosopher and my guide, Dr. Kalaignar Karunanidhi, during his regime, had given financial assistance to pregnant mothers before and after the birth of the child. To save mothers from malnutrition, compulsory observation cards were issued to pregnant mothers from six months onwards till delivery to enable them to take proper, free, medical treatment to ensure the physical and mental health of both mother and child. These steps were taken during his regime. We are proud that women were taken care of during our regime.

Before I conclude, I request the hon. Minister to take note of the suggestions and observations made by me. I, once again, congratulate the hon. Minister on bringing in a commendable amendment. I think the Members of this august House, that is, this House of Elders -- from what I have seen in the past one year that I have been in this House -- should concentrate more on the cause of the society in general. We should think of the people at large. We should cut across party lines. We should be involved less in polity and more in governance. So, let us all strive to create a society without caste, creed, religion and language. Thank you.

श्री मूलचन्द मीणा (राजस्थान) : सभापति महोदय, गर्भ का चिकित्सीय समापन विधेयक, 2002 के समर्थन के लिए मैं खड़ा हुआ हूँ। 31 साल के बाद इस बिल के अंदर संशोधन हुआ है। हमारे देश के अंदर जो पुरुष प्रधान समाज है उसमें महिलाओं को सेकेंडरी गिना गया है। पहले हमारे समाज के अंदर कई जातियां तो ऐसी थी जहां लड़कियों को पैदा होते ही मार दिया जाता था। लेकिन अब चिकित्सा के विकास के कारण लड़की को पैदा होने से पहले ही गर्भ में मार दिया जाता है। यह एक ऐसी शिक्षा, एक ऐसा वातावरण देश के अंदर पैदा हो गया है। इसको रोकने के लिए यह बिल लाया गया है इसलिए यह बहुत अच्छी बात है। पहले नैतिकता और सामाजिक डर होता था, लड़कियों को मारने पर लोगो को समाज का डर रहता था, उन्हें यह डर रहता था कि कहीं समाज हमें अलग न कर दे। आज बहुत से ऐसे चिकित्सालय हैं, जिनका कहीं रजिस्ट्रेशन नहीं है, वे प्राइवेट प्रेक्टिशनर हैं, वे स्त्री रोग विशेषज्ञ

नहीं हैं, उन्हें अनुभव नहीं है। कई बार भ्रूण हत्या करते समय महिलाओं की मृत्यु भी हो जाती है, महिलाएं मर जाती हैं, उनके रख-रखाव पर ध्यान नहीं दिया जाता है और उनके जीवन के साथ खिलवाड़ होता रहता है। लोगो ने गली-गली, गांव-गांव के अंदर चिकित्सालय खोल रखे हैं और उनका कहीं रजिस्ट्रेशन नहीं होता है, उन्हें कोई अनुभव नहीं होता है, वे इंजेक्शन लगाने के लिए एक प्रमाण पत्र ले आते हैं और इस काम को करने लग जाते हैं। इसलिए यह बहुत जरूरी था कि कठोर कारावास की व्यवस्था इसके अंदर की जाए। लेकिन कानून बनाने से पहले उसमें कुछ लीकेज रह जाते हैं। कानून बनाया तो अच्छे के लिए जाता है लेकिन इसको तोड़ने वाले कुछ न कुछ इसके अंदर लकूना ढूंढ लेते हैं, जिनका फ़ायदा उन्हें मिल जाता है। जैसे इसी के अंदर हम संशोधन कर रहे हैं कि पागलपन के बजाय मानसिक रूप से बीमार व्यक्ति। आपने पागलपन शब्द को हटाकर मानसिक रूप से पीड़ित व्यक्ति कर दिया है। यदि किसी के घर वाले किसी महिला के पेट के अंदर पल रही बच्ची को खत्म करवाने के लिए उसका गर्भपात करवाना चाहते हैं तो वे उस महिला को मानसिक रूप से पीड़ित बता देंगे। ऐसे क्लूज को रोका जाना चाहिए, जिससे कि कानून का दुरुपयोग न हो सके। इसको रोकने के लिए हम कानून में व्यवस्था कर रहे हैं, लेकिन मानसिक रूप से पीड़ित होने की जो धारा आपने रखी है, इसके बारे में मेरा सुझाव है कि आप इसमें संशोधन कीजिए। आप ऐसी व्यवस्था करिए जिससे कि यह बात प्रमाणित हो कि संबंधित महिला वास्तविक रूप में मानसिक रूप से पीड़ित है। जो चिकित्सालय चल रहे हैं, उनका चयन करने के लिए, स्थान तय करने के लिए जिला अधिकारी और सीएमओ के अंडर में एक कमेटी बनाने की बात कही है। लेकिन उस कमेटी में कौन-कौन लोग होंगे। इसके बारे में मेरा सुझाव है कि इस कमेटी में केवल डॉक्टर्स ही नहीं हों, बल्कि उसमें दो आदमी सामाजिक कार्यकर्ता और दो महिलाएं होनी चाहिए। तभी पता चल सकता है कि इस काम को सही लोग कर रहे हैं, अनुभवी लोग कर रहे हैं, इस बात का ज्ञान हो सके।

सभापति महोदय, मैं कह रहा था कि भ्रूण हत्या और गर्भ समापन के कारण आज देश में महिलाओं की संख्या कम होती जा रही है। जो अनुपात महिलाओं का पहले था वह कम होता जा रहा है। पिछले जनगणना 1991 में हुई थी और अब 2001 में हुई है। इस जनगणना की रिपोर्ट के अनुसार महिलाओं की संख्या कम होती जा रही है। यदि इसी प्रकार से गर्भ समापन और भ्रूण हत्या होती रही तो महिलाओं की संख्या पुरुषों के मुकाबले में निश्चित रूप से कम हो जायेगी। मेरा सुझाव है कि गर्भ के अंदर लड़का-लड़की की जो जांच की जाती है, उस पर प्रतिबंध लगाया जाना चाहिए। यदि इस पर पूर्ण प्रतिबंध नहीं लगाया गया तो महिलाओं की संख्या का अनुपात कम होता चला जायेगा और एक दिन ऐसा आयेगा कि लोग महिलाओं के लिए आपस में लड़ेंगे, संघर्ष करेंगे। यदि पुरुषों की संख्या बढ़ती जायेगी और महिलाओं की संख्या कम होती जायेगी तो झगड़े होंगे ही। इसलिए सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से निवेदन करना चाहता हूँ कि महिलाओं का जो अनुपात घटता जा रहा है उसको रोकने के लिए आप स्पेसिफ़िक कदम उठाएँ, जिससे कि महिलाओं की संख्या कम न हो और वह पुरुषों के बराबर रहे। महिलाओं का जो अनुपात कम होता जा रहा है वह इस देश के लिए खतरे की घंटी है। आपने धारा 2 के खंड (ख) में लिखा है कि उपबंधों का उतना भाग इस धारा के प्रयोजनों के लिए, लागू नहीं होगा, जितना रजिस्ट्रीकृत चिकित्सा-व्यवसायी से स्त्री रोग विज्ञान और प्रसूति विज्ञान में अनुभव या प्रशिक्षण प्राप्त करने के संबंध में है। यह बहुत अच्छी बात है। इसका प्रभाव पड़ेगा। जो डॉक्टर्स इस काम को करने के लिए गांवों में दुकान खोलकर बैठे हैं, इससे उन पर

रोक लग जायेगी। लेकिन इस काम को करने के लिए शक्ति चाहिए और वह शक्ति इस बिल के माध्यम से नहीं आ रही है। आप दूसरा बिल बनाकर के लाइये और उसमें शक्ति दीजिए, जिससे कि यह गलत काम रूक जाए। इस देश में महिलाओं की संख्या घटाने का जो काम हो रहा है, महिलाओं के गर्भ के अंदर बच्चियों की हत्या करने का जो काम हो रहा है, उनको मारने की बात है, वह रूकना चाहिए। आज हम हत्या करने की बात करते हैं, आंतकवादियों की बात करते हैं कि आतंकवादी देश के अंदर हत्याएं कर देते हैं, लेकिन पढ़े-लिखे डाक्टर, विशेषज्ञ ये क्या कर रहे हैं? आज देश के अंदर ...

MR. CHAIRMAN: Mr. Meena, now, it is one o'clock. You can continue after lunch. The House is adjourned for lunch till two o'clock.

The House then adjourned for lunch at one of the clock

The House reassembled after lunch at two minutes past two of the clock,

THE DEPUTY CHAIRMAN in the Chair

SHRI SANGH PRIYA GAUTAM (Uttaranchal) : Welcome, Madam.

उपसभापति : वेलकम तो ठीक है पर हाऊस में तो बहुत कम लोग हैं।

श्री संघ प्रिय गौतम : मैडम, आप हैं तो सब लोग हैं।

उपसभापति : वह तो ठीक है। मैं तो रहने वाली हूँ, मैं कही जा नहीं रही हूँ मगर सवाल यह है कि हाऊस में जब इतने इंपॉर्टेंट बिल आते हैं तो लोग मौजूद होने चाहिए। देखिए, साहिब सिंह जी भी आज हमारे हाऊस में हैं, ये पहली बार आए हैं। साहिब सिंह जीइधर, चेयर आपसे नमस्कार कर रही है।

श्रम मंत्री (श्री साहिब सिंह वर्मा) : नमस्कार मैडम।

THE DEPUTY CHAIRMAN: There should always be a sense of humour. Otherwise, life becomes difficult.

श्रीमती सविता शारदा (गुजरात) : मैडम, आप आती हैं तो सबको बहुत अच्छा लगता है।

उपसभापति : अच्छा लगता है, इसलिए मैं आती जाती रहूंगी।

श्री नरेन्द्र मोहन (उत्तर प्रदेश): मैडम, आती रहेंगी, जाएंगी नहीं।

SHRI N. JOTHI (Tamil Nadu): Madam, now that you have come, more Members would come to the House.

THE DEPUTY CHAIRMAN: I wish more people were here now.

श्री दिनेश त्रिवेदी (पश्चिमी बंगाल) : मैडम, आप आए बहार आई ।

THE DEPUTY CHAIRMAN: Thank you very much. All this is going to be a part of the record. Kindly remember it. मूल चन्द मीणा जी, आप आपना भाषण समाप्त करने वाले हैं?

श्री मूल चन्द मीण : जी हां, मैडम, समाप्त ही करूंगा।

उपसभापति महोदया, मैं गर्भ का चिकित्सीय समापन (संशोधन) विधेयक, 2002 के संदर्भ में यह कह रहा था कि इस समाज में हमारे देश में लड़कियों को सेकेंडरी समझा जाता है।

THE DEPUTY CHAIRMAN: Agreed.

श्री मूल चन्द मीणा: पहले हमारे समाज में कई ऐसी जातियां थी जिनमें बच्ची पैदा होने के बाद उसकी हत्या कर दी जाती थी लेकिन विज्ञान के युग में आने के बाद अब स्थिति बदल गई है। गर्भवती स्त्री के गर्भ में पल रहे बच्चे का कोई अंग भंग तो नहीं है, बच्चा बीमार तो नहीं है, उसे किसी प्रकार की कोई बीमारी तो नहीं है, इसकी जांच के लिए अब सोनोग्राफी कराई जाती है लेकिन अब इसका दुरुपयोग होने लगा है और लोग यह देखने लगे हैं कि गर्भ में पल रहा भ्रूण बच्चा है या बच्ची है ? यदि बच्चा है तो ठीक है और यदि बच्ची है तो उसकी भ्रूण हत्या करा देते हैं, गर्भपात करा देते हैं। इसलिए हमारे समाज में स्थिति सुधारने के बजाय और बिगड़ रही है, इसको रोकने के लिए आप यह जो बिल लाए हैं, इसमें कोई कठोर कदम नहीं है। मेरा निवेदन है कि आप एक दूसरा बिल लाइए और कठोर कदम उठाइए जिससे कि इन हत्याओं पर, जो जन्म से पहले ही कर दी जाती हैं, इन पर रोक लगाई जा सके। महोदया, मैं इस बिल के सपोर्ट में यही कहना चाहता हूँ, धन्यवाद।

उपसभापति : मीणा जी, आपके कितने बच्चे हैं ?

श्री मूल चन्द मीणा : दो बच्चियां और एक बच्चा।

श्री संघ प्रिय गौतम : इनके यहां शादी होती है। ...**(व्यवधान)**...

श्री मूल चन्द मीणा : हमारे यहां नहीं होती है । ...**(व्यवधान)**...

उपसभापति : इनके यहां नहीं होती है । सरोज जी ।

श्रीमति सरोज दुबे (बिहार): माननीय उपसभापति महोदया, माननीय मंत्री जी जो गर्भ का चिकित्सीय समापन (संशोधन) विधेयक, 2002 लाए हैं, मैं इसका स्वागत करने के लिए विवश हूँ। यह एक बहुत छोटा सा संशोधन है लेकिन मुझे नहीं लगता कि यह भ्रूण हत्या में कोई रोक लगा पाएगा। क्योंकि पहले से जो बिल आए हुए हैं उनसे ही कुछ नहीं हो पाया और तेजी से हत्याएं बढ़ रही हैं। लेकिन फिर भी आपने कुछ कदम उठाए, इसके लिए मैं आपको धन्यवाद देती हूँ। पूर्व स्वास्थ्य मंत्री ने सदन को यह आश्वासन दिया था कि हम जब अगली बार आएंगे तो एक व्यापक बिल, काम्प्रेहेंसिव बिल लाएंगे, जो सभी पहलुओं को लेकर एक ऐसा कानून बनेगा जिससे कि इस पर रोक लग सके। मैं माननीय मंत्री जी से निवेदन करूंगी, आप लोग आए हैं, शत्रुघ्न सिन्हा जी आए हैं, आप एक ऐसा विधेयक लाएं जिसमें नई तकनीकी का जो विकास हो रहा है, उसका भी ध्यान रखें और साथ ही साथ नित्य बदलती हुई जो प्रौद्योगिक है, उसका भी ध्यान रखें। मैडम, विज्ञान की तरक्की हो रही है, विज्ञान मंत्री भी यहां बैठे हुए हैं, बड़ी खुशी की बात है, लेकिन वह विज्ञान की तरक्की हमारे ही ऊपर, हमारी ही जान की मुसीबत बनकर आती है। जितनी नई टेकनीक आती है, हमारी जान का खतरा बन जाती है। इसलिए मैंने यह निवेदन किया है कि विज्ञान की नई प्रौद्योगिकी का भी ध्यान रखते हुए एक ऐसा बिल बनाएं जिससे विज्ञान के बढ़ते हुए जो हमारे ऊपर खतरे मंडरा रहे हैं, उन पर हम नियंत्रण कर सकें। क्योंकि यहां पुरुष प्रधान समाज है। यहां कन्या सन्तान का जन्म अभिशाप माना जाता है। कन्या का जन्म होने पर उसकी मां को भी दंडस्वरूप प्रताड़ित किया जाता है। बेटी के पैदा होने पर शंख या घंटी नहीं बजता, फूटी थाली बजाई जाती है। गर्भ का चिकित्सीय समापन 1971 में शुरू हुआ, अपनी यात्रा करते-करते यहां तक पहुंच गया। लेकिन भ्रूण हत्या का जो भयावह, शर्मनाक सिलसिला है, वह बन्द नहीं हुआ बल्कि बढ़ता चला गया। विज्ञान बड़ी-नई-नई खोज करता जा रहा है। विज्ञान मंत्री सुनते ही नहीं है। ...**(व्यवधान)**...

उपसभापति : विज्ञान मंत्री जी, ये आपका भी ध्यान खींच रही है। मुरली जी, आपसे भी कुछ कह रहे हैं। आप विज्ञान के मंत्री हैं तो आप भी कुछ मदद करिए।

श्री मति सरोज दुबे : मैंने कहा कि विज्ञान ने तरक्की की ...**(व्यवधान)**...

उपसभापति : आपके सुनने की बात नहीं है ?

मानव संसाधन विकास मंत्री विज्ञान और प्रौद्योगिक मंत्री एवं महासागर विकास मंत्री (डा. मुरली मनोहर जोशी) : हम वह काम कर रहे हैं जिससे भ्रूण हत्या बन्द हो

श्रीमती सरोज दुबे : हां, हम वह मानते नहीं हैं, लेकिन वह हमारे ऊपर भी छुरी बनकर गिर गया है। मैडम, दसवीं लोक सभा में जब ज्वाइंट कमेटी बनी थी तो उसमें हम लोगों को कई जगह जाने और अध्ययन करने का मौका मिला था। जब हम लोग महाराष्ट्र गए, वहां पर हमने देखा कि इसका एक योग्य प्राधिकरण बनता है, एक सलाहकार बोर्ड बनता है। उसमें

वही लोग सदस्य थे जो ऐसा क्लिनिक चलाकर लखपति बन गए थे। इस तरह की जो बातें हो रही हैं, इससे तो इस पर रोक नहीं लग सकती। बिल्ली को ही दूध की रखवाली का अधिकार दे दिया गया था। मुम्बई की एक संस्था द्वारा एकत्रित किए गए आंकड़ों के अनुसार, मुम्बई के अस्पतालों में आठ हजार में 7995 भ्रूण हत्याएं हुईं, केवल पांच लड़के थे बाकी सब लड़कियां थीं। आप समझ लीजिए कि यह रेश्यो चल रहा है। यह एकमात्र संयोग ही नहीं हो सकता है। यह पितृसत्तात्मक समाज में बेटे के प्रति जो लालसा है, उसी का यह परिणाम है, इसी लिए बालिका भ्रूण हत्याएं एक सहज प्रक्रिया के रूप में स्थापित हो गई हैं और नित्य यही काम होते जा रहे हैं। हमारे समाज में, परिवार में केवल बालिकाओं के साथ अमानवीय बर्ताव नहीं होता, अमानुषिक बर्ताव भी होता है। लड़कियों और लड़कों में बचपन से ही भेद किया जाता है। बालिकाओं को जन्म लेते ही मार दिया जाता है। मैडम, बालिकाओं की हत्या करने के लिए 70-80 तरीके बने हुए हैं। तम्बाकू खिला दी जाती है उनके मुंह में नमक डाल दिया जाता है। बड़ा सा दूध का तसला लेकर बड़े विधि मंत्र बोलकर उसने डुबाकर मार दिया जाता है। तकिया से गला दबाकर मार दिया जाता है, चारपाई का पावा रख दिया जाता है। कितने सारे तरीके हैं उनको मारने के लिए। बहुत जगह तो जो उसकी नाल होती है उसी को उसके मुंह में डाल दिया जाता है, इतने धिनौने, वीभत्स तरीके हैं। उस नन्ही सी बालिका का कसूर केवल इतना है कि वह बालिका है। इस तरह से उन्हें मारने की साजिश चल रही है। राजस्थान में अनेक गांव ऐसे हैं जहां कोई बारात ही नहीं आई। जोधपुर के पास एक गांव है देवरा, वहां 115 साल के बाद बारात आई क्योंकि 115 साल के बाद पता नहीं कैसे एक लड़की बच गई। उसकी शादी हुई तो वहां ढोल-नगाड़े बजे। तमिलनाडु में भी यह प्रक्रिया बराबर चल रही है। वहां तो जन्म के साथ ही लड़की को मौत के घाट उतार दिया जाता है। हम वहां गए थे वहां अजन्मी बेटा का गीत तमिल में सुनाया गया जिसका मूल था कि वह अपने अप्पा से पूछती है कि “ससुराल जाने से पहले श्मशान क्यों भेज दिया। नाल काटने से पहले ही गला क्यों घोट दिया।” इस तरह के दर्द महिलाएं महसूस करती हैं लेकिन कह नहीं पाती हैं क्योंकि यह पुरुष प्रधान समाज है। वर्तमान स्थिति यह है कि राजस्थान और बिहार में सौं में से साठ बालिकाएं जन्म लेती हैं। कितना बड़ा फ़र्क है। 1981 में एक सर्वे हुआ था तब हमारी संख्या 972 थी और 1991 में जो सर्वे हुआ है उसमें महिलाओं की संख्या 1000 हजार में केवल 972 ही रह गई है। समाज में एक असंतुलन बढ़ता चला जा रहा है। स्त्री और पुरुष की संख्या में जिस प्रकार से असंतुलन बढ़ता चला जा रहा है वह एक बहुत ही खतरनाक स्थिति है। जनसंख्या नियंत्रण के नाम पर लिंग भेद में बालिकाओं की ही हत्या की जा रही है। एक सर्वेक्षण में 1978 से 1983 में पांच साल में 1,78,00,000 बालिकाओं की भ्रूण हत्या हुई। 1984 में केवल मुम्बई में ही 40,000 भ्रूण हत्याएं हुईं। केवल एक ही क्लिनिक में 16,000 हत्याएं हुईं। यह बात कल हमारी बहिन ने भी बताई थी। इस तरह का घृणित काम धड़ल्ले से हो रहा है। कोई रोक-टोक नहीं है। आपका कानून अपनी जगह विराजमान है। कानून में कोई कमी नहीं है। लेकिन उसका इम्प्लिमेंटेशन नहीं किया जा रहा है। या तो कानून में खामी है या फिर इम्प्लिमेंटेशन करने वाली एजेंसी उसे इम्प्लिमेंट नहीं करना चाहती है, या फिर कानून अव्यावहारिक है।...(व्यवधान)... मैडम, गलती से बज गई क्या ?

उपसभापति: नहीं कोई गलती नहीं हुई, आप बहुत अच्छा बोल रही हैं मगर समय का ध्यान रखना पड़ता है।

श्री मती सरोज दुबे : पंजाब, हरियाणा ...(व्यवधान)...

THE DEPUTY CHAIRMAN? I have to terminate something.

SHRIMATI SAVITA SHARDA: Time?

THE DEPUTY CHAIRMAN: Her speech.

श्रीमती सरोज दुबे : मैं बहुत जल्दी-जल्दी कर रही हूँ। इस जगह पर सबसे ज्यादा सैक्स डिटरमिनेशन के सैंटर्स हैं और यही पर सबसे ज्यादा हत्याएं होती हैं। एक मोटी रकम लेकर यह काम चल रहा है। लेकिन इन सातो डिस्ट्रिक्ट से आज तक कहीं भी, कोई रिपोर्ट, कोई मुकदमा आज तक दर्ज नहीं हुआ है। यह कानून अपनी जगह बरकरार है। भ्रूण हत्या अपनी जगह चल रही है। लेकिन कोई भी मुकदमा दर्ज नहीं कर रहा है। यह व्यवस्था कानून का मखौल उड़ा रही है। सुप्रीम कोर्ट ने अपने एक निर्देश में, एक निर्णय में कहा है कि लिंग परीक्षण से संबंधित कानून की पुनः व्याख्या की जरूरत है। सुप्रीम कोर्ट ने यह भी निर्देश दिया था कि जितने भी बिना लाइसेंस क्लिनिक चल रहे हैं, सभी अल्ट्रा साउंड मशीनों को बंद कर दिया जाना चाहिए। सुप्रीम कोर्ट ने यह भी कहा कि उनकी सूची मंगाई जानी चाहिए। अगर सूची नहीं मिलती है तो जहां से ग्राहको ने अल्ट्रासाउंड मशीन खरीदी है उनसे उनके ग्राहको की सूची ली जानी चाहिए लेकिन इसके बाद भी, सुप्रीम कोर्ट की फ़टकार के बाद भी कोई ऐसा कदम नहीं उठाया गया। दिल्ली में कुछ जगहों पर छापे पड़े तो क्या पाया कि जो लड़के बेरोजगार हैं, जिनका डॉक्टरी से कोई मतलब नहीं है, जिनका टेक्नीकल लाइन से कोई मतलब नहीं है उन्होंने एक अल्ट्रासाउंड की मशीन रख ली और खुलेआम यह धंधा कर रहे हैं। इसमें कितने लोग मर जाते हैं, क्या होता है, इससे उनका कोई लेना-देना नहीं है। अभी जब छापे पड़े तो उसमें तमाम लोग पकड़े गए। तमिलनाडु के सर्वेक्षण में पाया गया है कि 2000 में से 895 क्लिनिक ऐसे चल रहे हैं जिनका कोई रजिस्ट्रेशन नहीं है, जिनका कोई हिसाब-किताब नहीं है। सुप्रीम कोर्ट ने जो निर्णय दिया वह तो कानून के तहत दिया है लेकिन इसके मूल में जाने की जरूरत है क्योंकि मूल में जाने पर ही पता चलेगा कि हमें लड़कियां क्यों भारी लगती हैं? इसके पीछे हमारी सामाजिक व्यवस्था होती है। इसका सबसे बड़ा कारण दहेज है। दहेज के कारण लड़की के पिता की क्या स्थिति होती है। लड़की के पिता को सब कुछ झेलना पड़ता है। संपत्ति के बंटवारे को लेकर ही बालिकाओं के साथ यह भेद बरता जाता है। उनका बेरहमी से गला घोट दिया जाता है। एक तरफ़ तो उसे जन्मदात्री कहते हैं, अन्नपूर्णा कहते हैं और उसके बाद उनके साथ यह कर दिया जाता है। मैडम, मैं आपको यह बताना चाहती हूँ कि इसमें जो संशोधन लाए हैं, इस अधिनियम की उपधारा (2) में इन्होंने पागल शब्द को हटाकर मानसिक रूप से बीमार व्यक्ति की बात है। तो मेरा यह कहना है कि पागल शब्द था ...**(व्यवधान)**... तो उसमें मानसिक रूप से बीमार व्यक्ति की परिभाषा बहुत व्यापक है और आप जानती हैं कि इस हिंदुस्तान में बहुओं की क्या स्थिति होती है। मां को यह बार-बार कहा जाएगा कि तुम्हारे बच्चे का एबार्शन कराना है, एबार्शन कराना है, तो वह वैसे ही मानसिक रोगी हो जाएगी। इसमें यह शब्दावली स्पष्ट नहीं है। इसमें आपको यह भी डालना चाहिए था कि दो मानसिक रोग के चिकित्सको का सर्टिफ़िकेट भी चाहिए वरना हर संरक्षक जो है वह अपनी बहू को मानसिक रोगी बताकर तुरंत उसका एबार्शन करा देगा क्योंकि उसको बेटी नहीं चाहिए। इसलिए आपसे मेरा निवेदन है कि आप यह संशोधन जो लाए हैं इसके कोई मायने नहीं है। यह

तो और भ्रमक स्थिति पैदा कर रहा है। पागल तो कम से कम दिखाई देता है। लोग समझ जाते हैं। लेकिन मानसिक रोगी की तो कोई पहचान ही नहीं है। वह सो रहा है तो पता नहीं चलता है। इसलिए मेरा आपसे निवेदन है कि आप इस पर फ़िर से विचार करें। इसकी शब्दावली को स्पष्ट करें।

दूसरा यह था कि भारतीय दण्ड संहिता के अंतर्गत जो रजिस्ट्रीकृत चिकित्सक व्यवसायी नहीं है इनको कठोर कारावास दो वर्ष से कम नहीं होगा और सात वर्ष तक हो सकता है। इसमें एक जीव की हत्या है। मतलब बच्चा जब गर्भ में आता है तो उसके अंदर जान आ जाती है। यह एक जीव की हत्या है, साथ ही साथ उसकी मां को मनस्ताप दिया जाता है उसको तकलीफ़ होती है और उसकी सजा दो साल ? कौन इसका फ़ैसला करेगा ? इसकी सजा तो आजन्म कारावास होनी चाहिए क्योंकि यह एक प्रकार से हत्या ही है और एक महिला, एक मां जो सपना देख रही है उसकी भावना के साथ खिलवाड़ है। वह तो मानसिक रोगी हो जाएगी, पागल हो जाएगी जिसके तीन तीन एबार्शन कराए जाएंगे क्योंकि उनको बेटी नहीं चाहिए। यही कारण है कि आज तक किसी को सजा नहीं मिली। आप पूरे चार्ट उठाकर देख लें, किसी को भी सजा नहीं मिली है। सारे अपराधी खुलेआम घूम रहे हैं। अभी दिल्ली तथा और जगह जो पकड़े गए हैं, वे सब खुले आम घूम रहे हैं। इसका कारण यह है कि इसका एक योग्य प्राधिकरण बनाया गया है और उसका एक सलाहकार बोर्ड भी बनाया गया है। योग्य प्राधिकरण जो बनाया गया है वह रिपोर्ट दर्ज करता है। डायरेक्ट पुलिस में कोई नहीं जा सकता है। तीस दिन की अवधि दी जाती है तब वह मुकदमा कायम हो सकता है। तो इसकी प्रक्रिया बहुत जटिल है। खुद उस प्राधिकरण का कोई कानूनी स्वरूप नहीं है। वह ज्यादा संज्ञान नहीं ले सकता है। इसकी प्रक्रिया जब आप सरल बनाएंगे तभी इसका कोई फ़ायदा हो सकेगा। इसलिए आपसे यह कहना चाहती हूँ कि यह जो हत्याकांड है इस पर अगर आप रोक लगाना चाहते हैं तो आपको बहुत कड़े कदम उठाने पड़ेंगे। मैडम, दो मिनट में खत्म कर दूंगी आप घंटी मत बजाइएगा।

साथ ही साथ आपको बहुत से अन्य कदम भी उठाने पड़ेंगे जैसे सरकार के पास कोई जानकारी नहीं है, सुप्रीम कोर्ट के बार बार मांगने पर इन्होंने कोई रिपोर्ट नहीं दी कि कितने अल्ट्रा साउंड चल रहे हैं। ये शहरो से लेकर गांवों तक चले गए हैं। नीम हकीम लोग एक एक अल्ट्रा साउंड मशीन ले लेकर बैठ गए हैं और जो आता है उससे खुले आम सौदा करते हैं। पोस्टर भी लगाए हैं। चंडीगढ़ में अभी एक पोस्टर पकड़ा गया है। कोई रोक टोक नहीं है। पुलिस भी देखती रहती है। पुलिस को पुराने मूल अधिनियम के अनुसार डायरेक्ट हस्तक्षेप करने का कोई अधिकार इसमें नहीं है। जो एमटीपी कानून 1972 में बना था उसका उद्देश्य था कि अवांछित गर्भ का समापन कर दिया जाए। लेकिन उसका खुलकर दुरुपयोग हो रहा है। साथ ही साथ 1972-73 में सरकारी अस्पतालों में गर्भपात की संख्या द्वाइ हज़ार थी जो 1994-95 में 6 लाख हो गयी। इसमें ज्यादातर महिलाएं थी। गांवों में कुशल और अकुशल दाइयां, ये सारे लोग घूमकर एकदम खुले आम धंधा कर रहे हैं। इसलिए आपसे मेरा निवेदन है कि आप इस बिल को व्यापक करिए और हर संबंधित समस्या को इसमें जोड़िए तथा ये मशरूम की तरह बढ़ते हुए जो अल्ट्रासाउंड सेंटर हैं जो खुलेआम नानटेक्निकल, नानमेडिकल प्रेक्टिशनर्स ने लगाए हैं उनको रोकिए।

मेरा आपसे एक और अनुरोध है मैडम कि जो एबार्शन कराते है उसके बाद जो बच्चे का शरीर होता है उसको ले जाकर कचरे में डाल दिया जाता है। उसको कुत्ते बिल्ली नोचकर खा जाते हैं। मेरा आपसे यह भी अनुरोध है कि इस तरह के भ्रूण जो है उनकी अंत्येष्टि का भी कोई इंतजाम कीजिए। अमेरिका वगैरह में भी यह है। कुछ निर्देश है कि इस तरह के बच्चों का शरीर जो है उसको कहां रखा जाए उसके साथ क्या किया जाए। हमारे हिंदुस्तान में यह नहीं है। कुत्ते बिल्लियों के खाने के लिए छोड़ दिया जाता है। इसलिए मंत्री जी से मेरा अनुरोध है कि इसकी अंत्येष्टि के लिए भी आप थोड़ा सा ख्याल करें। डॉक्टर और पुलिस इन लोगों को इस नियम के बारे में जानकारी नहीं है। जब जानकारी नहीं है तो इस बारे में क्या करेंगे। इसलिए मेरा आपसे बार-बार अनुरोध है कि एक व्यापक विधेयक लाएं और कड़े कदम उठाकर जितने गैर लाइसेंसधारी है उनको आप पकड़े नहीं तो जैसा कि सुप्रीम कोर्ट ने निर्देश दिया है कि जहां से अल्ट्रासाउंड मशीने आती है उन उद्योगपतियों से आप वह लिस्ट लें लें और छापा मारकर उसको बंद कर दे। महिला कोई मज़ाक की चीज़ नहीं है। एक महिला की जान जाती है और पुरुष वर्ग उसको देखने का काम नहीं करता है। यह धंधा किसलिए पनप रही है ? यह इंडस्ट्री क्यों पनप रही है ? तंबाकू की इंडस्ट्री पनप रही है, कपड़े की इंडस्ट्री पनप रही है और भ्रूण हत्या भी पनप रही है। क्या यह कोई इंडस्ट्री है ? इससे लोग लखपति हो रहे हैं। एक एबार्शन का पांच हजार रूपया ले लिया। चोरी-छिपे जो इलीगल एबार्शन होते हैं उनके पांच-पांच, दस-दस हजार रूपये लिए जा रहे हैं। लोग लखपति से करोड़पति हो रहे हैं। उनके पास गाड़ियां हो रही हैं, बंगले हो रहे हैं। मंत्री जी, यह क्या हो रहा है ? आप क्यों नहीं इसे देखते हैं ? आप स्वास्थ्य मंत्री हैं और पहले भी स्वास्थ्य मंत्री हुए हैं। क्यों नहीं इस पर रोक लगाई जाती ? आप बताइये। ...**(व्यवधान)**... सुझाव ही बता रहे हैं। आपको इसको देखना है। आप लोगो ने नया चॉर्ज लिया है। मुझे उम्मीद है कि आप अवश्य कड़े कदम उठाएंगे ताकि महिलाओं की हत्या बंद हो सके और समाज में महिला-पुरुष का असंतुलन समाप्त हो सके। एक बार फिर हमें इस समाज से जीने का अधिकार मिले और विज्ञान जो देश की तरक्की कर रहा है, वह हमें भी तरक्की में सहयोग दे और वह समाज दहेज की बुराई से बच जाए। बालिकाएं भी मुस्कराएं, आप भी मुस्कराइये और हम सब मिलकर कदम बढ़ाएं ताकि नारी का भी सशक्तिकरण हो सके और यह जो घृणित व शर्मनाक काम है यह बंद हो सके। इन शब्दों के साथ मैं इस बिल का समर्थन करती हूँ। धन्यवाद।

THE DEPUTY CHAIRMAN: I hope the Minister is taking it seriously.
Shri H. K. Javare Gowda.

SHRI H. K. JAVARE GOWDA (Karnataka): Madam, I welcome this Bill. The objective of the Bill is elimination of abortion by untrained persons and in unhygienic conditions, thus reducing maternal morbidity and mortality. The previous Health Minister had done a good thing by bringing this legislation. The substitution of the word 'lunatic' by the words 'mentally ill person' gives some sort of respect; it presupposes that the mentally ill person can be cured and made normal. The second aspect is that there are innumerable cases of termination of pregnancy being handled by

untrained people in very unhygienic conditions, mostly in slums and villages. It is being done by quacks who are killing women and unborn children. To prevent that and to save the lives of women, the previous Health Minister had brought this Bill and I complement him for that. The procedure has now been made simple, in the sense that power has been delegated to District-level Committees for approving places for medical termination of pregnancy. It is a welcome step. The other point is that there is now a penal provision also. But I would like to say one thing. Despite all this advancement of human civilisation and everything, the condition of our society is still highly deplorable. The medical system has advanced but, the advanced medical system is being misused by certain unscrupulous people. For the sake of money, they are undertaking abortions, in a clandestine manner. What I mean to say is, the philosophy of this male-dominated society is, they want a male child for development of their family. On the one side, we are all pleading and advocating for control of population, but we are not actually controlling our population on expected lines. In Delhi and in other parts of the country, we are getting newspaper reports about killing of female foetus in the womb itself. It is quite alarming. The statistics show that there is a big gap between male and female population. In the years to come, this balance is going to be affected very seriously because the way through which we are getting rid of female child is not natural. In the years to come, there will be a dearth of women in the country.

Madam, the next point I am going to bring to the notice of the hon. Minister is this. It is our responsibility that at the time of first pregnancy of a woman, we should not discriminate between a male child and a female child. At the time of first pregnancy, the doctor treating the woman should specifically tell her whether she has a male child or a female child in her womb. For the first child, there should not be any abortion at all. The question of legal pregnancy and illegal pregnancy should be considered very seriously. Even in illegal pregnancy, risk to life is involved. If an illegal pregnancy is caused, laws should be made and Rules should be amended in such a way that the illegal pregnancy is permitted in legal sense. In case of legal pregnancy, there should not be abortion for the first child whether it is a male child or a female child. So, such a law should be made. If it is not done, then discrimination on the basis of gender will continue. So, this problem will not be solved. What I want to say is this. This Bill alone will not come to the rescue of female child. So, a comprehensive law is required for this purpose.

As far as scientific advancement is concerned, just for money, we are ignoring the traditions and values of human life. For that, those persons who are experts in this field, come forward to terminate it in illegal way. So, they should be dealt with severely. The punishment has been increased from two years to seven years. I demand that the minimum punishment should be enhanced to ten years. There should be no provision of bail for a certain period. If the bail provision is inserted, at least, those persons who are involved in illegal termination of pregnancy should be put behind bars for a minimum of three months. So, if a law is made to that effect, then we can prevent, to some extent, the illegal termination of pregnancy. So, I request the hon. Minister to look into the matter. I once again welcome this Bill. Thank you.

THE DEPUTY CHAIRMAN: Now, Ms. Pramila Bohidar. Actually, the time allotted for this Bill is over. As some Members want to speak, so they can speak for two-three minutes.

MS. PRAMILA BOHIDAR (Orissa): Madam, thank you for giving me this opportunity to make my maiden speech in this august House. Right from the beginning, I have been concerned about and associated with the welfare of women. As you are aware, this year being the Women Empowerment Year, in tune with his commitment, our esteemed leader, the Chief Minister of Orissa, has sent two women of our State to this honourable, prestigious House. That means, hundred percent of BJD's share in Rajya Sabha from Orissa has come to women. We thank him for his positive attitude towards women empowerment.

No doubt, women in post - Independent India have made remarkable strides in the fields of science, culture, education, and even in public life, but that is only qualitative achievement, not quantitatively satisfactory. Women constitute fifty per cent of the society, but their general lot is quite deplorable and distressing in this male-dominated society.

When we look at it from the social angle, we generally find that women are always neglected, looked down upon, tortured and humiliated in every place of the society. We have the best examples in our Epics, like Sita in Ramayana, Draupadi in Mahabharata, and Ahalya, who stood dumb like a rock. Life is a tortuous struggle for every woman. Right from the day she is born, she is unwanted. She is treated as a burden by her father and

a curse for the family. In the present environment, a girl child is born in an unwelcome surrounding, and grows up accordingly. Then, finally, she is sold, in the name of marriage. She loses her name, identity and rights all through her life, and even her body. She can't protest in her in-laws' house, and if she does, she is divorced, and more often than not, killed.

Gandhiji held that woman is completely equal to man and practised it in its strict sense. Thousand and millions of women, educated and illiterate, housewives and widows, students and elderly participated in India's Freedom Movement. Gandhiji always advocated for a complete uplift of women, which he called Sarvodaya, meaning, comprehensive progress. Gandhiji said that womanhood was not restricted to the kitchen. He wanted the household responsibility to be shared by men, women and children. He wanted women to outgrow the traditional responsibilities and participate in the affairs of the nation. He criticised India's obsession for a male progeny. He said that as long as we didn't consider girls in the same way as our boys, our nation would be in a dark eclipse. Gandhiji made women development a part of India's freedom struggle.

We all know that a Hindu widow is considered inauspicious. She is stigmatised as a woman who has failed to safeguard her husband's life. According to the 1991 Census of India, there were 33 million widows in India, 8% of the total female population or one out of 13 women. Widows/destitute women live in a very oppressive environment. It is now a burning issue, and, therefore, the Government should pay immediate attention to this. Divorced and destitute women deserve all sorts of help for a decent and secured living.

Some castes prohibit remarriage; others allow it, provided it is within the family. If a widow marries away, she loses all rights to her children, land, etc. It discourages remarriage. A widow is forbidden from wearing clothes of her choice. A widow, on remarriage, deserves to have a share from her husband's property. The law should be amended accordingly.

It is to be noted that, generally, women don't opt for divorce but the circumstances, such as illtreatment, dowry demand, etc. compel them to resort to this extreme step. In some of the cases, false certificates are obtained declaring her an insane lady, in order to get easy legal sanction for divorce.

Although there are a number of provisions to punish the guilty, in reality, justice is not dispensed properly and cases are dragged over years in courts, delaying justice. Hence, it has become very necessary to bring in amendments in the judicial procedure for a speedy disposal of cases to meet the ends of justice. We have to create more awareness about the legal rights of women, to safeguard their interests in our society. In several cases of torture and deaths, atrocities, etc., it is found that the women family members have a hand. This should have to be viewed very seriously. In cases of matrimonial disputes and maintenance allowance for women, the provision of *ad - interim* maintenance is there. But due to abject poverty, helplessness and ignorance of women about the Rules and provisions, only a few women seek remedy in the courts of law. Some provision should, therefore, be made for immediate assistance in each and every case of such nature, on the pattern of old-age pension, etc. Madam, education helps a woman in great many ways to stand on her own. It widens her horizon, enhances her courage and adjusts her attitude to live and let live. Even after more than 50 years of Independence, India lags far behind many countries in female literacy, let alone female higher education. As per 2001 Census, 54 per cent of women in India are literate, as against 76 per cent literate males. In Orissa, 51 per cent of women are literate as against 76 per cent male. More glaring is the very low literacy rate among Scheduled Tribe and Scheduled Caste women. In Rayagada District of Orissa hardly 2 per cent of tribal women are literate. This low level of literacy has a negative impact not only on women lives but also on their family lives and on country's economic development. A woman's lack of education also has a negative impact on the health and well being of her children. Lack of an educated population can be an impediment to the country's economic development. The Government should create more and more opportunities for education of women, not the way the Government is doing till date, but by taking all the responsibilities for the female education from primary to university levels. The Government should ensure that there is no drop-out of girl children till secondary education.

With profound joy, I may mention that our beloved leader Shri Biju Pattnaik understood the sufferings of women and he rightly made provision for reservation for women in local bodies in 1991. He had laid the way for women empowerment.

Working further on the lines of his learned father, Shri Navin Pattnaik, the hon. Chief Minister of Orissa has raised the *ad-interim*

maintenance from Rs.500 to Rs.3000 in our State. This is an exemplary act of courage and commitment towards women development.

In Orissa, a large number of women labourers work in the unorganised sectors such as in tendu leaf plucking and drying, bidi making, construction and agricultural work. Due to non-implementation of rules and regulations for their welfare they are deprived of all the benefits. Although equal wage has become law of the land both for man and woman, the women labourers get much less due to the apathetic attitude of the law enforcing officers. This should be viewed seriously and remedial action should be taken in the matter.

For development of women an outlay of Rs.4 crores was kept in the First Five Year Plan which has risen up to Rs.2000 crores in the Eighth Plan and to Rs.7766.72 crores in the current Ninth Five Year Plan. It shows that the Government has become very much conscious of the development and empowerment of women. However, the Parliamentary Committee on Empowerment of Women has expressed its concern over the failure of the Government to effect qualitative improvement in the status of rural women.

The Government of India has taken a number of steps to improve the health and education status of women. There was steady increase in the employment of women from 14.2 per cent in 1971 to 22.3 per cent in 1991. However, this is much lower than the male employment rate.

There has been an unabated increase in violence against women. There were 1,31,332 cases related to violence against women in 1999; rape accounted for 14675, dowry deaths 6574, kidnapping and abduction 15722, molestation 30712 and eve teasing 11363. These figures have been given by the NCRB. This should be viewed very seriously and stringent measures should be taken to control the position.

Though the Central Government has been giving more attention to improve the social and economic position of the women and speedy grant of justice to control acts of violence, this has not been effectively implemented due to the system prevailing in the bureaucracy.

And now the Centre proposes to amend section 376 of the Indian Penal Code so as to provide death as one of the punishment for the offence of rape.

In 1987, the Centre had constituted a core group for economic and social development of the women. This core group had made a number of recommendations for uplift of women. All these recommendations should be implemented both at the Central and the State levels.

In 1992, the National Commission for Women was set up to safeguard the rights and interests of women, take action for violence against women for torture, rape and cruelty by husbands and in-laws. It is hoped that the Commission would have done desired justice to the women.

And now the National Policy for the Empowerment of Women-1996 has been formulated. This should also be given effect to for betterment of the lot of women.

It is very appropriate to give vent to my feelings here. Through my submission, I request that the Women Reservation Bill may be passed without any delay by both the Houses of Parliament. I sincerely hope that the hon. Members of this august House will stand by me in putting an end to the torture and abuse of women and pay sincere and devoted attention to all round development of women.

In the light of this, I wholeheartedly support this Bill which aims to empower women and provide them the basic facilities. Madam, much has been said on this subject and I will not go into further details of it. However, I congratulate the hon. Minister for taking this much-needed step. I urge upon him to take many such steps during his tenure.

Madam, I have come from the land of Veer Surendra Sai. This valiant freedom fighter has put courage and perseverance into my blood. But I am sorry to say that most of the statues of freedom fighters have been erected in Parliament Campus but not of Veer Surendra Sai. Most of the people, including the people of Orissa and Madhya Pradesh know about this hero. I urge upon you to install his statue in Parliament Campus.

I implore upon you, on the galaxy of intellectuals, patriots and statesmen of this august House, to bless me to further the cause of women. I have been nurturing this cause for the last thirty years of my public life inspired by Mahatma Gandhi, Lok Nayak Jayaprakash Narayan and Shri Biju Pattnaik. Thank you.

[17 July. 2002]

RAJYA SABHA

THE DEPUTY CHAIRMAN: This was her maiden speech and she not only spoke about the medical termination of pregnancy but also of the entire aspect of women. Thank you very much. We are happy that we have got two Members from Orissa. There were two seats and both of them are given to women. So, my congratulations to them.

Actually, the time allotted for this Bill is over and I have to terminate this Bill at some point of time. Now, I have before me the name of Smt. Maya Singh. Would you like to say a few words?

SHRIMATI MAYA SINGH (Madhya Pradesh): If you permit, I would like to say a few words.

THE DEPUTY CHAIRMAN: If you are reluctant, I don't want to force you.

SHRIMATI MAYA SINGH: I would like to speak for a few minutes.

THE DEPUTY CHAIRMAN: I will allow you. Is this your maiden speech?

SOME HON. MEMBERS: Yes. It is her maiden speech.

THE DEPUTY CHAIRMAN: If it is your maiden speech, I will not ring the bell. Why don't you speak on some other subject? The HRD Minister is sitting here. He has got the Delhi University (Amendment) Bill, 2002. I also have the name of another Member, Shri Rama Muni Reddy before me.

SHRI S.S. AHLUWALIA (Jharkhand) : Madam, she has come prepared.

THE DEPUTY CHAIRMAN: But not a long speech.

THE MINISTER OF POWER (SHRI SURESH PRABHU) : Madam, it is 'maiden delivery of her speech.'

श्रीमती माया सिंह (मध्य प्रदेश) : माननीय उपसभापति महोदया, इस सम्माननीय सदन में मुझे पहली बार बोलने का मौका मिल रहा है, इसके लिए मैं आपकी और इस सम्माननीय

सदन की दिल से आभारी हूँ। मैं आपकी परेशानी समझती हूँ और उसको समझते हुए बहुत ही कम शब्दों में अपनी बात को रखूंगी। सदन के सामने मंत्री महोदय ने जो विधेयक प्रस्तुत किया है, यह समाज की अत्यंत ज्वलंत समस्या से संबंधित है। लिंग परीक्षण करके कन्या की भ्रूण हत्या करना भारतीय समाज के माथे पर एक कलंक जैसा है। यह एक ऐसा जघन्य अपराध है जिसको सर्वाधिक दंडनीय श्रेणी में रखा जाना चाहिए।

उपसभापति महोदया, मैं एक बात और बताना चाहती हूँ कि वैधानिक रूप से गर्भपात कराने का अधिकार भारतीय महिलाओं को विश्व में सबसे पहले प्राप्त हुआ था। इसे महिलाओं की स्वतंत्रता और महिलाओं के सशक्तिकरण की दिशा में एक बड़ा कदम माना गया। इस वैधानिक अधिकार से महिलाएं अपने शरीर और प्रजनन के संबंध में निर्णय लेने में स्वयं सक्षम हो गईं। आज भी विश्व में अनेक ऐसे देश हैं जहां पर गर्भपात को वैधानिक मान्यता दिलाने के लिए महिलाएं संघर्ष कर रही हैं। भारत में यह अधिकार महिलाओं को अत्यंत सहज रूप में प्राप्त हो गया। परन्तु कुछ दशक पूर्व 1971 में जब संसद ने गर्भपात या दूसरे शब्दों में कहे तो गर्भ के चिकित्सीय समापन को वैधानिक मान्यता दी, उस समय किसी ने यह सोचा भी नहीं होगा कि इस कानूनी प्रावधान का दुरुपयोग महिला वर्ग के विरोध में या महिला जीव की हत्या करने के लिए प्रयोग में किया जायेगा। 1971 में जब यह कानून पारित हुआ, उस समय अल्ट्रासाउंड मशीन द्वारा भ्रूण लिंग परीक्षण की जो तकनीक थी, वह बहुत प्रारम्भिक अवस्था में होने की वजह से उसके बारे में बहुत सारे लोगों को जानकारी नहीं थी। उस वक्त यह भी ध्यान नहीं दिया गया कि इसका आगे जाकर गलत उपयोग भी हो सकता है। लेकिन अब इसके गलत इस्तेमाल की संभावना को रोकने के लिए, जितने भी गर्भपात कराये जाते हैं, वहां पर यह प्रमाण पत्र दिया जाना चाहिए, जितने भी इस तरह के क्लीनिक हैं, जहां पर क्लीनिक्स में इस तरह के अल्ट्रासाउंड के द्वारा नाजायज गर्भपात किये जाते हैं, उनके लिए एक प्रमाण पत्र देने की व्यवस्था होनी चाहिए। पिछले कुछ वर्षों से विज्ञान और तकनीक ने इतनी तरक्की की है जिसकी वजह से गर्भावस्था में भ्रूण लिंग परीक्षण कराना संभव हो सकता है। बेटे के पागलपन से ग्रसित दम्पति धड़ाधड़ गर्भ में पल रहे जीव का परीक्षण कराने लगे और लड़की को पैदा होने से पूर्व ही मार दिया जाने लगा। इस वीभत्स कार्य में अनेक डॉक्टरों ने अपने धर्म, ईमान और अपने नैतिक मूल्यों को ताक पर रख दिया और इस नोबल प्रोफेशन की कसम खाने वालों ने जीवनदान करने के स्थान पर घृणित हत्यारों का वेश धारण कर लिया।

उपसभापति महोदया, कुछ वर्ष पूर्व लिंग परीक्षण को अवैधानिक घोषित किया गया और कुछ विशेष स्थितियों में इसकी इजाजत दी गई जिससे स्थिति में कुछ सुधार हुआ। परन्तु सफ़ेद कोट पहनने वालों के कारण इस काले धंधे पर रोक नहीं लग पाई। वर्तमान संशोधित विधेयक उसी दिशा में सुविचारिता कदम है। लेकिन अवयस्क बच्ची यानी कम उम्र की लड़की या मानसिक रूप से विक्षिप्त महिला जो कि अपने शरीर की भी देखभाल नहीं कर सकती है या फिर ऐसा गर्भ जिसके कारण मां के जीवन को ही खतरा पैदा हो या फिर मां के पेट में पल रहे जीव या बच्चे में ऐसी विकृति शरीर में डेवलप हो रही हो, ऐसी अवस्था में हो कि जिसके कारण उसका जन्म लेना भी उसके जीवन के लिए सार्थक नहीं है। ऐसी परिस्थिति में, ऐसी अवस्था में गर्भपात की वैधानिक अनुमति है। इस पर सब सहमत भी है, किसी को इस पर कोई ऐतराज नहीं होगा। विदेशों में भी अल्ट्रासाउंड होते हैं लेकिन मां और बच्चे के स्वास्थ्य के परीक्षण तक ही वे सीमित

है न कि बच्चे को मारने के लिए। लेकिन हमारे यहां पर लोग यह देखने के लिए टैस्टिंग कराते हैं कि पेट में पल रहा जीव लड़का है या लड़की। मैं यह कहना चाहती हूँ कि ऐसे लोग बच्चे पैदा ही क्यों करते हैं ? अगर बच्चा पैदा करना है तो हर तरीके से मां-बाप को तैयार रहना चाहिए। चाहे वह लड़का हो या लड़की, दोनों की परवरिश समान हो, उनकी भावना, उनकी सोच दोनों के लिए एक समान होनी चाहिए। इसलिए उपसभापति महोदया, मैं कहना चाहती हूँ कि इन दोनों परिस्थितियों में नियंत्रण दोनों तरफ़ से ही होना चाहिए। गर्भपात करने वालों पर नियंत्रण के साथ साथ उसका नियमन भी जरूरी है। इसके साथ साथ जो गलत सोच लेकर अबॉर्शन वाले लोग हैं, उनके ऊपर भी सख्त अंकुश लगाने की जरूरत है। गर्भपात करने के लिए क्लीनिक या अस्पतालों के रजिस्ट्रीकरण एवं मान्यता के संबंध में जो प्रावधान वर्तमान विधेयक में किये गये हैं, वे निश्चय ही स्वागत योग्य हैं। इस संबंध में उपयुक्त नियमों बनाए जाने चाहिए ताकि यह सुनिश्चित हो सके कि संबंधित क्लीनिक या चिकित्सालय में आवश्यक उपकरण और सुप्रशिक्षित व्यक्ति हैं जिससे गर्भपात कराने वाली महिलाओं को कोई खतरा न हो। महोदया, पिछले कुछ वर्षों में ऐसी घटनाओं में वृद्धि हुई है कि बिना उचित जानकारी के या बिना अच्छे उपकरणों के या बिना सुविधाओं के गर्भपात कराए गये जिससे गर्भपात कराने वाली महिला की ही मृत्यु हो गयी। इस तरीके के एक नहीं हजारों उदाहरण सामने आए हैं। ऐसी दुर्भाग्यपूर्ण स्थिति भविष्य में निर्मित न हो, यह सुनिश्चित करने में यह प्रस्तावित बिल महत्वपूर्ण भूमिका निभाएगा। साथ ही यह भी सुनिश्चित किया जाना चाहिए कि मान्यता प्राप्त क्लीनिकों तथा अस्पतालों में प्रत्येक गर्भपात के संबंध में संपूर्ण जानकारी का एक रिकार्ड रखा जाए ताकि गर्भपात की आड़ में कन्या भ्रूण हत्या पर रोक लग सके। उपसभापति महोदया, मुझे आशा है कि प्रस्तावित विधेयक के तहत गठित की जाने वाली जो जिला स्तरीय समितियां हैं, वे इस ओर विशेष ध्यान देगी और डॉक्टरों को बदनाम करने वाले आपराधिक क्लीनिकों की गतिविधियों पर रोक लगाई जा सकेगी। प्रस्तावित विधेयक का एक स्वागत योग्य पहलू जो इसके अंतर्गत है, वह यह है कि दोषी व्यक्ति को या जो अनट्रेंड डॉक्टर इस तरह के काम में लगे हुए हैं, जो केवल अर्थाजर्न के लिए, इसके माध्यम से पैसा कमाने के धंधे में लगे हुए हैं, उनके लिए दो या सात वर्ष की सजा का प्रावधान रखा गया है। कन्या भ्रूण हत्या जैसे कार्य के लिए तो कठोर दंड होना ही चाहिए। भ्रूण हत्या के माध्यम से एक जीव के जन्म के पूर्व ही हत्या कर दी जाती है परन्तु साथ ही इसका जो दूसरा भयावह पहलू है, वह समाज में स्त्री और पुरुष की जनसंख्या के अनुपात में आया परिवर्तन है। यह हम सबके लिए एक चिंतनीय बात है। यह असंतुलन हमारे समाज को दूरगामी हानि पहुंचा रहा है जिसके बारे में हम जानकर भी अनजान बने हुए हैं। मैं आपके माध्यम से यह कहना चाहूंगी कि इस संबंध में जन चेतना जागृत करने हेतु एक व्यापक अभियान चलाया जाना चाहिए, महोदया, कानून अपनी जगह पर आवश्यक है, परन्तु वास्तविक सफलता के लिए समाज की मानसिकता में भी हमें परिवर्तन लाना होगा तभी इस बिल की सार्थकता हमारे सामने आएगी। इतना कहकर ही मैं इस बिल का समर्थन करती हूँ और अपनी बात समाप्त करती हूँ। धन्यवाद।

THE DEPUTY CHAIRMAN: She spoke very well about the need for a change in the attitude of the people. The Government alone cannot do it. I am not supporting the Minister in that sense. But we cannot have a policeman at every place to oversee everything. What is needed is a change

in the attitude of the society. The Education Minister is sitting here. Unless and until we educate the girls and the boys also in these matters, things are not going to change simply by bringing a legislation. We brought many legislations on dowry. We brought many legislations on Criminal Procedure Code, but, still, so many people are being murdered, killed and raped. So, the point is, all of us should try, within our own constituencies, to educate people in this matter. Now, I think, everybody has finished. Is Shri Rama Muni Reddy a medical doctor or doctor like me or like Dr. Murli Manohar Joshi?

SHRI RAMA MUNI REDDY SIRIGIREDDY (Andhra Pradesh) : Madam, I am not a doctor, but I had held the post of Minister of State for Health. That is why I like this subject.

THE DEPUTY CHAIRMAN: So, you will finish in two minutes.

SHRI RAMA MUNI REDDY SIRIGIREDDY : Madam, I will finish in five minutes.

THE DEPUTY CHAIRMAN : It takes only two minute's to terminate a pregnancy. You should finish in two minutes, because I am going out of the way to let you speak.

SHRI RAMA MUNI REDDY SIRIGIREDDY : Madam, I am grateful to you for allowing me to speak on this Bill. If this Bill is not implemented effectively and stringently, it will change the entire demographic structure of this great country. What is tragic and alarming is that even in this 21st Century, when women are carving their own niche in every field, the feudal, barbaric and patriarchal mindset is as strongly rooted as ever in our civil society. Female infanticide and female foeticide are social problems which have their roots in the preference for male child and in the discriminatory attitude against women. In April this year, even the apex court reprimanded the State Governments in connection with the registration of clinics using ultrasound machines to identify sex of foetus. I have no doubt in saying that we have miserably failed in implementing the Pre-Natal Diagnostics Techniques Act which aims at preventing female foeticide. It is not that we have dearth of legislations; we have 17 different laws, starting from female foeticide to protection of women. But there is a lack of political will to implement those legislations effectively. There is a lack of conscious effort

on the part of the Government to take action against the culprits. And there is a lack of sincere approach in solving the problem that is confronting us.

It is good that, through this Bill, the Ministry of Health has now decided to decentralise the powers relating to conducting abortions by medical institutions. Uptill now, it was under the control of the State Government, but, through an amendment in clause 4 of this Bill, it has been proposed to delegate those powers to district level authorities. Here, I would like to make a point. Madam, sub-clause (b) of clause (4) says, "...constituted by that Government with the Chief Medical Officer or District Health Officer..." Here, I strongly advocate that either the Chief Medical Officer or the District Health Officer should be a Gynaecologist.

With your permission, I would like to place before this august House some mind-boggling facts. The number of abortions in the country are 11 millions and induced abortions are 6.7 millions! In 1961, the sex ratio was 976 per 1,000; in 1981, it came down to 962; in 1991, it was 945 per 1,000; and, according to the provisional results of 2001 Census, it is 927 per 1,000 male child. If you look at the trend, the ratio has been coming down constantly, at an alarming rate. It is not that uneducated people take to abortions. The reports say that it is most prominent in high per-capita income areas of Punjab, Haryana, Himachal Pradesh, Delhi, and Maharashtra. So, there is an urgent need to improve the male-female ratio in the country. The Chief Minister of Andhra Pradesh, Shri Chandrababu Naidu, introduced 'Girl Child Protection Scheme'. Under this Scheme, Rs.5,000 are paid to below-poverty-line families. Under this Scheme, till now, about 1,70,000 have been benefited. Not only this, we are supporting this thing by giving advertisements on electronic media also.

There has been a persistent demand to amend the Code of Ethics of the Medical Council of India so that action could be taken against the errant doctors. But, nothing has been done in this regard. I strongly feel that the Code of Ethics of Medical Council of India should be amended in such a way that if any doctor commits such an offence, he or she could be removed from the Register of the State Medical Council, no further practice by him should" be allowed, and his degrees should be confiscated.

3.00 p.m.

At present, the MCI Code of Ethics does not include any action against the errant doctors in connection with female foeticide. I understand that this proposal is still pending before the hon. Minister. Hence, I request him to take an immediate and positive decision on this.

Madam Chairperson, we have been demanding registration of nursing homes, Ultrasound clinics, medical centres and laboratories because, once they are registered, the tests that they are conducting could be audited. I had raised this issue during the recently concluded Budget Session on the floor of this very House, but nothing tangible has happened. In our State, a legislation regarding the registration of clinics, laboratories, etc. is coming shortly because, in this way, if we want to audit some cases, we can case-wise audit them with the help of some bodies.

The Medical Termination of Pregnancy Act prevents advertisement of pre-natal sex determination tests. But, there are sly messages hung on trees and electric polls with a slogan: "spend Rs. 1,000 today, save Rs. 1 lakh tomorrow." This is the state of affairs in the country. Behind this coded message, stand the flourishing underground profit-making industry of sex determination tests. So, we have to have an effective and stringent mechanism to curb this menace. For this, you seek the co-operation of NGOs, women organisations, Panchayati Raj Institutions and others.

I welcome the amendment made to sub-section (2) of section 5 of the principal Act. I want to make a point here. Here, you have increased the punishment up to 7 years but you are not imposing any penalty on the guilty. What are the reasons for not imposing any penalty? I would like the hon. Minister to clarify this. I suggest imposing a penalty as well which works as a deterrent to other wrong doers.

Finally, I would say that it is nobody's argument that female foeticide will disappear just by cracking the whip on clinics that offer these facilities. But, since the use of Ultrasound technology is one of the major causes for this disturbing trend, an effective regime to regulate its use becomes an important aspect of the larger campaign and steps have to be taken by the Ministry to bring radical changes in the attitude of the society that continues to be obsessed with the primacy of the male child.

[17 July, 2002]

RAJYA SABHA

In conclusion, I just want to quote a heart-rending verse from Ajanta E. Chakravarthy's "Diary of an Unborn", in which an unborn child addresses her mother who is about to terminate her pregnancy. The womb says:

Dear Mother, the anaesthetist is getting ready to give you the blessed relief of oblivion.

Before you go away, pause for a moment and say goodbye, mother, dearest mother.

Before you go away, pause for a moment and say goodbye, mother, dearest mother.

My own mother, may love bless you and care for you always....

Yes, I am now ready for my back to infinity...

My mother, may you forgive yourself for not knowing what you have destroyed.

My mother, may you forgive yourself for not knowing what you have destroyed

Thank you, Madam.

THE DEPUTY CHAIRMAN: Yes; Doctor, what penalty are you suggesting for the men who force their wives to terminate their pregnancy, if it is a girl? Should we castrate them?

SHRI RAMA MUNI REDDY SIRIGIREDDY : Madam, we have to think about the penalty.

SHRI A. RAJA : Madam, Deputy Chairperson, first of all, I should thank all the hon. Members who have spoken at length on this small Amendment Bill. As the Chair put it, making a legislation is an attempt to curb the crime or reduce the social evil. However, in any way, it does not mean that it will alone eradicate the evil in the society. With that concept, I stand before the House to submit that this piece of amendment will give

more strength to the parent Act, *i.e.*, the Medical Termination of Pregnancy Act, 1971.

Most of the speakers here, particularly, the women Members, expressed their deep anguish about the injustice being done to the women community, legally, economically and socially. I cannot say that it is a mere confusion in their minds. But, I can say that there are two Acts, including this Act. One more Act is there, which is known as the PNDT Act, the Prenatal Diagnostic Techniques (Prevention and Regulation) Act, which came into existence in the year 1984, in which, I believe, all the measures have been taken to avoid the misuse of the techniques, which will avert the female foeticide. I will come to this issue later on. But, all the Members have expressed their views, particularly, about the female foeticide. In one way or the other, both the legislations are connected with each other. Whatever be the loopholes in the PNDT Act, they will definitely affect the human psyche. So, my Ministry is keen to amend the PNDT Act, which was passed by the Parliament in the year 1984. During this Session itself, we are considering to introduce the amendment Bill in respect of the PNDT Act, which will clear the apprehensions expressed by many hon. Members of this House.

The hon. Member, Shrimati Chandra Kala Pandey, while speaking, has said that in our society, all goddesses are being worshipped. Saraswati is the goddess of education. Laxmi is the goddess of wealth. So, we are worshipping the goddesses of education and wealth. But, we are treating women as slaves and secondary citizens in our homes. There is no doubt about this fact that such an evil should be eradicated from the society. Not only my Ministry, but other Ministries also are working in that direction, to achieve that goal. I can assure the House that not only in this Bill, but also in the PNDT Act, we will bring suitable amendments to remove the apprehensions expressed by many Members.

Coming to the legal aspect, first of all, I would like to answer the points raised by the hon. Member, Dr. T. Subbarami Reddy. He has moved certain amendments in respect of this Bill. It has been stated in the amendment that while we are proposing to amend section 4 which delegates powers from the State Government to the district-level to constitute a committee by which the place and the clinic can be recognised, can be declared as a clinic constituted for this purpose under the Act. In section 4, it has been stated that not less than three members

and not more than five members, including the chairperson, should constitute the committee, and powers will be delegated through the State Government to the district level committee to identify those clinics, which can perform safe and legal abortions. I think, what the hon. Member wanted to suggest was that the number of members should be restricted to three. According to me, there is already a shelter in it. When we are making a hole for a big cat, it is needless to submit that a small cat can also pass through that hole. According to me, if the hon. Member is of the view that the committee should not have five members, all right, powers have been delegated to the State Government and the district level committee. Let them decide whether the number of members should be three or five, including the chairperson. Some hon. Members have suggested that there should be a gynaecologist. Even under that Act, Rules were made in 1975, and the State Governments were permitted to make the regulations, apart from the Rules. It is needless to say before the House that whenever an Act comes into existence, the Rule-making body will be the State Government or the Executive. The same section is available. I think in section 6 of the parent Act itself it has been contemplated that the Central Government was at liberty to make such Rules and regulations whenever the circumstances warrant. The amendment, which Shri Subbarami Reddy has proposed, is already there in the Amendment Bill itself. There will be no deviation or departure from the letter and spirit of the law, as he apprehends.

THE DEPUTY CHAIRMAN: He is not there. So, you need not bother because a person who gives an amendment should be there to defend the amendment and give an explanation. When the person is not even present, you need not waste time.

SHRI A. RAJA: Madam, however, it is an amendment. That is the problem. It has to be negated at the end. So, I am bound to answer.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): Madam, though he is not here, whatever he has stated is on record.

THE DEPUTY CHAIRMAN: That is all right. But he should be there to listen to the reply. I am not talking only about Shri Subbarami Reddy or anybody else. I have noticed that people just give some

amendment, either somebody writes to them or they write themselves. But they are never present to listen to the reply. Now, Shrimatr Saroj Dubey gave an amendment. She came back to talk about it.

SHRIMATI CHANDRA KALA PANDEY (West Bengal) : Madam, I also gave an amendment.

THE DEPUTY CHAIRMAN: You also gave an amendment. I think, as part of the dignity of the House or the legislation, any Member who gives an amendment should be there. If you bring an amendment and if you go out of the House, how will it look?

SHRI A. RAJA: Madam, the second amendment of Shri Subbarami Reddy is with regard to punishment. He wants to reduce the punishment. He wants a lesser punishment than that has been proposed in the Bill. The other hon. Members plead that the penal clause should be more stringent. Of course, the hon. Member, Shri Subbarami Reddy, wants to impose penalty, apart from the imprisonment. When the other Members are pleading before the House that more stringent punishment should be given, the hon. Member, Shri Subbarami Reddy, by way of an amendment, wants the imprisonment to be for two years instead of seven years. As a matter of fact, I want to submit before this House that the parent Act and this Amendment Bill, before it was introduced in the House {Interruptions}...

श्रीमती सरोज दुबे . कम नही होना चाहिए ।

उपसभापति . बढ़ना चाहिए ।

श्रीमती सरोज दुबे . आजन्म कारावास, कठोर कारावास होना चाहिए, चक्की पीसने वाला ...(व्यवधान)...

SHRI A. RAJA: It will be more stringent. ...{Interruptions}...

THE DEPUTY CHAIRMAN: She wants more stringent and rigorous imprisonment, not just paying Rs.5,000 or two years' simple imprisonment. It should be rigorous.

SHRI A. RAJA: Madam, instead of approaching this clause in an ordinary manner, I want to approach this clause according to law. The

parent Act itself was referred to the Law Ministry. The proposed amendments were also referred to the Law Ministry. They stated that it should be symmetrical, treating on par with sections 307 and 302 of the IPC.

THE DEPUTY CHAIRMAN: What is that? I am not a lawyer.

SHRI A. RAJA: They refer to imprisonment for seven years and life imprisonment. ...*(Interruptions)*... It amounts to almost a murder.

THE DEPUTY CHAIRMAN: It is not almost a murder; it is a cold-blooded murder.

श्रीमती सरोज दुबे : कोल्ड ब्लेड मर्डर भी है साथ ही साथ उस महिला का मानसिक उत्पीड़न, मानसिक संताप भी है। डबल जुर्म है। जीते जी उसको मारा गया और बच्चे को मारा गया इसमें डबल अपराध है।

SHRI N. JOTHI: It is not a murder because a foetus cannot defend. It is worse than a murder.

THE DEPUTY CHAIRMAN: It is worse than a murder, when the foetus cannot defend.

SHRI A. RAJA: When we say that it is rigorous imprisonment, the rigorous imprisonment is minimum two years, which may go up to seven years. Otherwise, it cannot be called rigorous imprisonment.

THE DEPUTY CHAIRMAN: I can't understand why it should be two years or seven years or four years or five years. It should not be a fixed punishment.

श्रीमती सरोज दुबे : मैडम, एक बात कहना भूल गयी कि यह नान बेलेबुल आफेंस होना चाहिए और बेल भी नहीं होनी चाहिए।

उपसभापति : बेल भी नहीं होनी चाहिए।

SHRI A. RAJA: It has been advised by the Law Ministry that it should be treated as a culpable homicide, not amounting to murder as contemplated in the IPC. "Therefore, we have brought this clause. I think

the hon. Members from all corners of the House have appreciated it. Therefore, I request the hon. Member to withdraw his amendment.

The hon. Member Shrimati S.G. Indira expressed a doubt about one clause. She wanted to know what qualification and how much experience have been prescribed for the Committee which has been constituted for performing legal abortions. Madam, I think the hon. Member has not gone through the Rules. It has been clearly stated in the Rules 'a post-graduate or a post-graduate diploma in obstetrics or gynaecology or doctors having at least six months experience in obstetrics and gynaecology or M8BS doctor particularly trained in MTP'. These two categories have been enumerated clearly in the Rule itself which can do legal and safe abortions. Madam, the doubts expressed by the hon. Members in regard to the penal clause and about experience and qualifications have been clearly clarified in the Act itself and in the Bill also.

So far as the other suggestions which have been made by the hon. Members are concerned, I would like to say that whenever we come with a new amendment, these suggestions would be taken into consideration. With these words, I solicit the support of the hon. Members and pray that this Bill may be passed unanimously.

श्रीमती सरोज दुबे : महोदया, मूल बिल में एक बात जो लिखी हुई है कि ट्रेनिंग इन गायानाकॉलोजी, यह ट्रेनिंग खाली गायानाकॉलोजी में लेने से आपका मतलब आया वगैरह या गांवों में जो एएनएम है, क्या उनसे है ? ऐसे लोगों को तो एबॉर्शन करने नहीं दिया जाना चाहिए। यह आपके एक्ट में है।

SHRI A. RAJA: It is there in the Rules.

SHRIMATI SAROJ DUBEY: ... 'Whose name has been entered in the State Medical Register and who has such experience or training in gynaecology.'

SHRI A. RAJA: That has been stated in the Rules.

श्री बालकवि बैरागी (मध्य प्रदेश) : इसमें आपने एक पैनल्टी सजेस्ट की थी, उसका इन्होंने नोटिस नहीं लिया है। क्या चक्कर है ?

THE DEPUTY CHAIRMAN: There are two types of persons. One type of persons are those who induce women to get their pregnancy

terminated. There is the other party which performs the act. Whom are you punishing first? Are you punishing the person who is terminating the pregnancy or are you punishing the person who is instigating the termination of pregnancy? What have you done about the husband, the mother-in-law, the father-in-law and other relatives?

SHRI N. JOTHI: Madam, the Indian Penal Code will take care of it.

THE DEPUTY CHAIRMAN: What will be the punishment?

SHRI N. JOTHI: Same punishment.

उपसभापति : मंत्री जी बोलने दीजिए ।

SHRI A. RAJA: Madam, same punishment.

SHRI C.P. THIRUNAVUKKARASU: Already there is * such a provision in the Indian Penal Code. This law has been brought in addition to that. They can be prosecuted under this law.

SHRI A. RAJA: Cases can be filed under this law read with IPC.

श्री सरोज दुबे : बिल पास तब होगा जब मंत्री जी सदन को यह आश्वासन दें कि एक कंफ्रीहेंसिव बिल लायेंगे जिसमे सामाजिक सुधार से लेकर सारी बातें आ जायेंगी ताकि सही मायने मे इम्प्लीमेंट हो सके । ...**(व्यवधान)**... तब हम बिल को पास कर देंगे ।

SHRI CHO S. RAMASWAMY (Nominated): And we will be denying women the opportunity of having another child to compensate for this loss.

THE DEPUTY CHAIRMAN: If that is also a girl, then, she will have to undergo the same torture ...**(Interruptions)**...

श्रीमति सरोज दुबे : आप बताइए कि क्या आप दूसरा कांफ्रीहेंसिव बिल लाने जा रहे हैं ?

SHRI A. RAJA: We can suggest to the Law Ministry to advise us on this. Accordingly, we can proceed.

THE DEPUTY CHAIRMAN: Now, let us go ahead.
...**(Interruptions)**... ”

श्री बालकवि बैरागी : इस में लॉ मिनिस्ट्री से क्या पूछना है और उस पुरुष को आप क्या सजा दे रहे हैं जो यह कुकर्म कर रहा है ? उस के लिए जो पेनॉल्टी सजेस्ट की है, उस पर विचार होना चाहिए । ...**(व्यवधान)**...

एक माननीय सदस्य : मैडम, बैरागी जी रास्ता खोज रहे हैं । ...**(व्यवधान)**...

उपसभापति : बैरागी जी रास्ता नहीं खोज रहे हैं क्योंकि the suggestion which I gave is very serious.

Now, the question is:

"That the Bill further to amend the Medical Termination of Pregnancy Act, 1971, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

THE DEPUTY CHAIRMAN: We shall now take up clause 4. There is one amendment, by Dr. T. Subbarami Reddy. He is not present.

Clause 4 was added to the Bill.

THE DEPUTY CHAIRMAN: We shall now take up clause 5. There is one amendment, by Dr. T. Subbarami Reddy. He is not present.

Clause 5 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI A. RAJA: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We will now take up the Delhi University (Amendment) Bill, 2002. There is nothing much in this Bill. Only Shri Sangh Priya Gautam had given his name. On my recommendation and request, he has withdrawn his name. I would ask the Minister to be brief so that we can send him back fast.

THE DELHI UNIVERSITY (AMENDMENT) BILL, 2002

मानव संसाधन विकास मंत्री, विज्ञान और प्रौद्योगिकी मंत्री तथा महासागर विकास मंत्री

(**डॉ. मुरली मनोहर जोशी**) . महोदय, मैं प्रस्ताव करता हूँ।

‘कि दिल्ली विश्वविद्यालय अधिनियम, 1992 का और संशोधन करने वाले विधेयक पर विचार किया जाय।’

उपसभापति . विचार तो हो चुके हैं। Mr. Minister, would you like to say something?

डा. मुरली मनोहर जोशी . महोदय, यह बहुत ही सामान्य संशोधन है। पहले दिल्ली विश्वविद्यालय के अतिरिक्त और किसी विश्वविद्यालय को आपने यहां सम्बद्धता देने का अधिकार नहीं था और जो उन का टैरीटोरियल जूरिस्डिक्शन था उस के कारण से उन को किसी संस्था को सम्बद्ध करने में कठिनाई होती थी। इसलिए हम इतना ही प्रावधान कर रहे हैं कि अभी इन्द्रप्रस्थ विश्वविद्यालय को भी सम्बद्धता देने का अधिकार दे दिया जाय जिस से कि शिक्षा का भी विस्तार हो सके, कालेज भी खुल सके और दिल्ली में जो बहुत बड़ा प्रशासनिक बोझ है, वह कम हो सके। इस प्रकार से यह सुविधा देने वाला बहुत उत्तम विधेयक है और मेरा निवेदन है कि इस विधेयक को सर्वानुमति से तत्काल पारित किया जाय।

श्री संघ प्रिय गौतम (उत्तरांचल) . मैडम, इस पर चर्चा की आवश्यकता नहीं है।

श्रीमती चन्द्रकला पांडे (पश्चिमी बंगाल) . मैडम ...

DR. BIPLAB DASGUPTA (West Bengal): Madam, Shrimati Chandra Kala Pandey wants to speak...

THE DEPUTY CHAIRMAN: She didn't give her name ...*(Interruptions)*... Please sit down. The Bill was listed for yesterday and it has come up for consideration now. If Shrimati Chandra Kala Pandey wanted to speak, she could have given her name before..*(Interruptions)*... Nobody is speaking on it..*(Interruptions)*... No, she is not speaking because she cannot give her name any time she wants. This House is run under certain rules. You cannot keep sending names one after another. Was this Bill listed in today's Business or not?